

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 48 of 2022 (SZ)

Meiyyappan,
S/o. Chellappan,
Chengalpattu

...Applicant

Vs

1. The District Collector,
Chengalpattu District,
Chengalpattu and 6 Others

...Respondents

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Filed by
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.

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...Respondents

**REPORT FILED ON BEHALF OF THE 2ND RESPONDENT
TAMIL NADU POLLUTION CONTROL BOARD.**

I, M. Pannirselvam, S/o M. Venkatesan, Hindu, aged about 59 years, having my office at No.76, Mount Salai, Guindy, Chennai-32, do hereby solemnly affirm and sincerely states as follows:

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-32, and I am filing this Report on behalf of the Respondent Tamil Nadu Pollution Control Board and as such I am well acquainted with the facts of the case as per the records.

2. It is respectfully submitted that the applicant has filed this application regarding the dumping of garbage, bio-degradable and non bio-degradable in Padur backwater and graveyard, Thiruporur Taluk, Chengalpattu District with the following prayer:

"Therefore, the applicants pray that this Hon'ble Tribunal may be pleased to direct the respondents to take appropriate action on the representation made by the applicants dated 24.03.2022 with regard to forebear the dumping up garbage's and mixing the raw sewerage being made in Padur back water and grave yard within the time frame that may be fixed by this Hon'ble Tribunal and thus render justice."

M. Pannirselvam 10/01/23

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JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.

3. It is respectfully submitted that this Hon'ble Tribunal, in its order dated 22.11.2022 directed as follows:

"10. The State Pollution Control Board is to follow up on their action, as they have already addressed the local authorities to remove the legacy waste. The particulars about the alternate site for waste treatment, extent, survey number, etc. should be furnished in the report. The required action should have been taken by the authorities in this regard.

11. The District Environmental Engineer – Tamil Nadu Pollution Control Board is also directed to visit the STPs installed in the high rise buildings to find out whether they are functioning properly and also find out whether the sewage water from this village has been transported in tankers by any of the residents."

4. It is respectfully submitted that in order to comply the said NGT order, the officials of the O/o. District Environmental Engineer, TNPCB, Maraimalai Nagar is duly inspected the high rise buildings in Padur Village on 5.12.2022 and 6.12.2022 to ascertain whether STPs are installed and are functioning properly and also whether the sewage water from the village has been transported in tankers by any of the residents. During inspection the following observations were made:

S.No	Name and address of high rise building	No. of Flats	Status of Sewage treatment plant	Utilization and disposal of sewage water	Whether sewage water transported in tanker lorries	Action taken
1.	Gem Grove Apartment, Padur Village, Thiruporur Taluk, Chengalpattu District	540 flats	Sewage treatment plant provided – 1 no. and was under operation	For flushing and gardening purpose within the premises	Wet sludge with water disposed through tanker lorries	Show cause notice issued vide proc. dated 13.12.2022
2.	Rosedale Apartment (ETA Star Property)	372 flats	Sewage treatment plant provided	For flushing and gardening	Wet sludge with water disposed through	Show cause notice issued vide proc. dated 13.12.2022

	Developers Ltd), Padur Village, Thiruporur Taluk, Chengalpattu District		- 1 no. and was under operation	purpose within the premises	tanker lorries	
3.	Pacifica Happiness Tower Apartment (Pacifica (Chennai Projects) Infrastructures Co. Private Limited (Aurum Phase I)), Padur Village, Thiruporur Taluk, Chengalpattu District	662 flats	Sewage treatment plant provided - 1 no. and was under operation	Partially utilized for flushing and gardening purpose within the premises	Partially connected to storm water drain leading to adjacent open land	Show cause notice issued vide proc. dated 13.12.2022
4.	Shri Janani Homes Pvt. Ltd., - Janani Blue Bells Apartment and M/s. Padur Janani's Blue Bells Apartment Flat Owners Association, Padur Village, Tiruporur Taluk, Chengalpattu District	288 flats	Sewage treatment plant provided - 1 no. and was under operation	Partially utilized for gardening purpose within the premises	Excess treated sewage disposed through tanker lorries	Board has issued direction under section 5 of the Environment (Protection) Act, 1986 vide Proc. Dated 05.12.2022 to the unit to remit Environmental Compensation of Rs.81,90,000/- within 15 days and Board has instructed DEE/TNPCB/MN to take necessary action for filing a Criminal Case under Section 44 of the Water (P&CP) Act, 1974 and under section 37 of the Air (P&CP) Act, 1981 for project proponent constructed the housing complex and handed over to the purchasers also without not

						obtaining consent of the Board
5.	Godrej Apartment 3(SSPDL Green Acres LLP), Padur Village, Tiruporur Taluk, Chengalpattu District	455 flats	Sewage treatment plant provided - 1 no. and was under operation	For flushing and gardening purpose within the premises	Wet sludge with water disposed through tanker lorries	Show cause notice issued vide proc. dated 13.12.2022
6.	Colourberry Apartment, Padur Village, Tiruporur Taluk, Chengalpattu District	96 flats	Sewage treatment plant provided was not provided	-	Disposed through tanker lorries	Show cause notice issued vide proc. dated 13.12.2022
7.	Mantri Synergy Apartment, Padur Village, Tiruporur Taluk, Chengalpattu District	765 flats	Sewage treatment plant provided - 1 no. and was under operation	Partially utilized for flushing and gardening purpose within the premises	During inspection excess treated sewage disposed through tanker lorries	Show cause notice issued vide proc. dated 13.12.2022
8.	Xs Real Symphony Apartment, Padur Village, Tiruporur Taluk, Chengalpattu District	200 flats	Sewage treatment plant provided - 1 no. and was under operation	Partially utilized for flushing within the premises and partially disposed into adjacent farm land	Excess treated sewage disposed through tanker lorries	Show cause notice issued vide proc. dated 13.12.2022
9.	Xs Real Harmony Apartment, Padur Village, Tiruporur Taluk, Chengalpattu District	228 flats	Sewage treatment plant provided - 1 no. and was under operation	Partially utilized for flushing purpose within the premises	Excess treated sewage disposed through tanker lorries	Show cause notice issued vide proc. dated 13.12.2022
10.	Xs Real Amity Apartment, Padur Village, Tiruporur Taluk, Chengalpattu	180 flats	Sewage treatment plant provided - 1 no. and was under	Partially utilized for flushing purpose within the premises	Excess treated sewage disposed through tanker lorries	Show cause notice issued vide proc. dated 13.12.2022

M. P. Aravind 10/01/23

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JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
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	District		operation			
11.	Xs Real Siena Apartment, Padur Village, Tiruporur Taluk, Chengalpattu District	140 flats	Sewage treatment plant provided - 1 no. and was under operation	For flushing and gardening purpose within the premises	Possibility to dispose through tanker lorries	Show cause notice issued vide proc. dated 13.12.2022
12.	Xs Real Fontana Apartment, Padur Village, Tiruporur Taluk, Chengalpattu District	81 flats	Sewage treatment plant provided - 1 no. and was under operation	For flushing and gardening purpose within the premises	-	Show cause notice issued vide proc. dated 13.12.2022
13.	Jain Inseli Apartment, Padur Village, Tiruporur Taluk, Chengalpattu District	804 flats	Sewage treatment plant provided - 1 no. and was under operation Treated sewage sample was collected and sent to lab for analysis. Result awaited	Partially utilized for flushing and gardening purpose within the premises	Excess treated sewage disposed through tanker lorries	Show cause notice issued vide proc. dated 13.12.2022
14.	Purvankara Swan Lake Apartment, Padur Village, Tiruporur Taluk, Chengalpattu District	730 flats	Sewage treatment plant provided - 1 no. and was under operation	For flushing and gardening purpose within the premises	-	Show cause notice issued vide proc. dated 13.12.2022

5. It is respectfully submitted that in due compliance with the direction of the Hon'ble Tribunal and in exercise of the powers conferred under Section 33 A of the Water (P&CP), Act, 1974, directions have been issued by the Board to the Block Development Officer, Tiruporur Panchayat Union (Padur

Village Panchayat), Chengalpattu District (5th respondent) vide Board Proceedings dated 08.12.2022 directing to comply with the following:

- “1. The Block Development Officer shall ensure that Padur Village Panchayat shall not dispose untreated sewage through tanker Lorries under any circumstances in the said area in question.*
- 2. The Block Development Officer shall explore the possibilities to provide a modular sewage treatment plant of adequate capacity to collect, treat and dispose the sewage which was intercepted through storm water drains and also collected through sewage tankers in Padur Village Panchayat area. The Block Development Officer shall furnish proposal in this regard within three months.*
- 3. The Block Development Officer shall ensure that Padur Village Panchayat shall levy fine on the violators found dumping solid waste and disposing sewage in to the water body under Local body acts.*
- 4. The Block Development Officer shall ensure that Padur Village Panchayat shall create awareness among the public with the help of associations in the local body area for not disposing of untreated sewage through private tanker lorries.”*

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.

M. Pannirselvam
10/01/23
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.

BEFORE ME

VERIFICATION

I, M. Pannirselvam, S/o M. Venkatesan, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai-32 do hereby submit that the contents of the above report are true to the best of my knowledge through records.

M. Pannirselvam
10/01/23
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No.76, MOUNT SALAI, GUINDY,
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**REPORT FILED ON BEHALF OF THE 2nd
RESPONDENT - TAMIL NADU
POLLUTION CONTROL BOARD.**

**Advocate for Respondent- TNPCB:
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**

Date:10.01.2023

Hearing date on:24.01.2023.